

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6741  
ANSWERED ON:17.05.2012  
LAND FOR INDUSTRIES  
Amlabe Shri Narayan Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that the industrial land provided to industries/factories at cheaper rates by several State Governments are being used to earn money by selling/purchasing other residential plots;
- (b) if so, the State-wise details including Madhya Pradesh;
- (c) whether the Government proposes to issue directions to State Governments to prevent such irregularities and take action against guilty persons; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a)&(b): The Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Governments/UT Administrations under the provisions of the Land Acquisition Act, 1894. The Land Acquisition Act, 1894 lays down certain criteria for acquisition of land for public purposes and for the companies. The Government has no information regarding industrial land provided to industries/factories at cheaper rates by several State Governments including Madhya Pradesh and being used to earn money by selling/purchasing other residential plots;

(c)&(d): The Ministry of Rural Development has drafted the Land Acquisition, Rehabilitation & Resettlement Bill (LARR), 2011 to replace the Land Acquisition Act, 1894. The aforesaid Bill has been introduced in the Lok Sabha on 7th September, 2011. The Bill has been referred to the Parliamentary Standing Committee on Rural development by the Hon?ble Speaker, Lok Sabha for examination and report. This Bill provides that no change from the purpose for which the land is originally sought to be acquired shall be allowed.